

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 655 OF 2018 IN
DFR NO. 1328 OF 2018

Dated: 03rd July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Manchukonda Agrotech Pvt Ltd

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Prerna Singh
Mr. Guntur Pramod Kumar

Counsel for the Respondent(s) : -

ORDER

IA NO. 655 OF 2018

(Application for condonation of delay in filing the appeal)

Ms. Prerna Singh, Learned counsel appearing for the appellant seeks some reasonable time to enable her to file better affidavit for explaining the delay in filing the appeal.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Two weeks time is granted to the learned counsel appearing for the Appellant to enable her to file an additional better affidavit for explaining the delay in filing the Appeal.

List the matter on **18-07-2018**, as requested.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member